CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH

CCP No.102/2006 in O.A.No.320/2005

Lucknow, this the 22nd day of May, 2008

HON'BLE SHRI JUSTICE KHEM KARAN, VICE CHAIRMAN HON'BLE SHRI SHAILENDRA PANDEY, MEMBER (A)

Vujay Kumar Bajpai aged about 47 years s/o Shri Ram Vilas Bajpai r/o Village & Post Dilawar Nagar District Lucknow EDBPM Dilawar Nagar (Malihabad) Lucknow.

Applicant

(By Advocate: Shri R.S.Gupta)

Versus

Ms. Jyotsna Deish Director General cum Secretary Department of Posts Dak Bhawan New Delhi.

Respondent

(Ey Advocate: Shri S.P. Singh)

ORDER (Oral)

By JUSTICE KHEM KARAN, VICE CHAIRMAN:

Shri S.P. Singh, counsel for the respondents states that the orders of this Tribunal dated 19.07.2006 passed in OA No.320/2005 have been complied with vide order dated 27.11.2006 (Annexure CR-1).

- 2. We have perused the orders dated 19.07.2006 of this Tribunal and also order dated 27.11.2006 of the respondents.
- 3. We think, since the orders have already been complied with, the contempt proceedings should be dropped and the notices issued are discharged.

We order accordingly.

(Shailendra Pandey) Member (A) (Justice Khem Karan) Vice-Chairman

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